traced to the interference of the Chairman with the work of the Public Relations Officer-cum-Editor?

MR. SPEAKER: He seems to have personal knowledge.

SHRI A. C. GEORGE: We are not aware of any undue interference by the Chairman in this matter.

SHRI B. K. DASCHOWDHURY: May I know whether the Tea Board Chairman, or any other authority, took a special interest in appointing this particular advertising consultancy firm of Calcutta, mentioned by the hon. Minister? Was this firm selected arbitrarily by the Chairman' From the statement of the hon Minister it is seen that the PRO is also the editor of the journal Tea Quarterly. There was some interruption in its supply in the first half of 1972 also were the reasons for that? Is it a fact that the PROs are being appointed from time to time, and their resignations are also accepted by the Chairman arbitrarily, and that is one of the reasons?

SHRI A. C GEORGE As I explained earlier, the selection of this consultancy service is done by a sub-committee of the Tea Board We are aware whether the Chairman has made any unnecessary interference, but no complaint has been made so Regarding the Public Relations Officer, there was high mobility among them. The earlier PRO resigned in November 1971. A second person was selected, of course keeping m view all the procedural formalities That person also did not stick to the job and so a third one was selected That particular PRO is now in service. I do not contribute to the view that the Chairman accepted the resignation arbitrarily. It was placed before the sub-committee of the Board.

SHRI P. G. MAVALANKAR: If I understood the Minister correctly, the periodical in question is not a priced publication; only complimentary copies

are sent out. May I know whether it is a fact that just because it is complimentary, therefore it is not coming out regularly? Secondly, if it is complementary, will it be made available to Members of Parliament as well for their benefit?

SHRI A. C. GEORGE The fact that a journal is complimentary is not a prerequisite for being irregular. I mentioned that it is complimentary because in the main question details were asked about the subscribers and whether there were any complaints from the subscribers. I agree that its publication should not be irregular. We will rectify it We will consider the suggestion that it should be made available to Members of Parliament also.

## खादी ग्रामोद्योग भवन, दिल्ली के कर्मचारियों द्वारा हब्दाल

\*446. डा॰ लक्ष्मीनारायण पांडेय : क्या वाणिक्य मन्नी यह बताने की कृपा करेग कि :

(क) क्या खादी ग्रामीद्योग भवन, दिल्ली के कर्मचारी ग्रपनी मांगों को लेकर गत एक मास से हडताल पर है: ग्रौर

(ख) यदि हा, तो उनकी मांगे क्या है ग्रीर उन्हें पूरा करने के लिए सरकार द्वारा क्या कदम उठाये गये है ?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE) (a) No. Sir.

(b) A statement is placed on the Table of the House.

## Statement

The employees of the Khadi Gramodyog Bhavan, New Delhi, had made the following demands:

(1) They should be treated as "regular" employees of the Commission.

(11) Such facilities as are admis sible to regular employees should be extended to them

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(iii) The ownership of the Bhavan should not be transferred except to the Central Government. The Commission, at its meeting held on 15-2-1973, has approved in principle introducing parity in the pay scales of regular employees and those of trading staff. The workers Union has been informed accordingly by the Commission and the matter has been amicably settled

डा० लक्ष्मीनारायण पांडेय ग्रध्यक्ष जी, माननीय मन्नी महोदय न जो बक्तव्य रखा है उस में कर्मचारियो द्वारा जो मागे रखी गई है, उस के सन्दर्भ में वह बिलकुल मौन-सरीखा है। इस में बताया गया है-

Such facilities as are admissible to regular employees should be extended to them."

लेकिन उन की जो माग है, उस के सबध में मित्री महोदब ने कुछ नहीं कहा है। 15-2-73 को जो बैठक हुई थी और उस में जो निर्णय लिन्ने गये, उस समय भी वेतन में समानता की बात कही गई थी, रेग्यूलर और ट्रेडिंग स्टाफ को एक ही कैटेगरी में माना जाय था नहीं है लेकिन यहा उस के बारे में कुछ नहीं कहा गया है। में जानना चाहता हूं कि क्या ट्रेडिंग स्टाफ को भी रेग्यूलर स्टाफ माना जायगा और उन को भी बही सुविधाये मिलेगी जो रेग्यूलर स्टाफ को मिल रही हैं ?

SHRI A C GEORGE It is clearly explained here that at the meeting held on 15-2-1973 it was agreed to introduce parity in the pay scales of regular employees and trading staff. In the discussion between the employees representatives and the office-bearers of the Commission it has been

agreed that the trading staff would be treated on par with the other employees of the Commission

हा० लक्ष्मीनारायण पांडें य फिर भी स्पष्ट नहीं हुमा है कि ट्रैंडिंग स्टाफ भी र रेंग्यूलर स्टाफ को एक ही श्रेणी में रखेंगे या दो श्रिणयों में रखेंगे हूसरा प्रश्न- आयोग और उन के साथ बैठ कर जो बाते हुई है, उस में द्वितीय बेतन आयोग की निफारिशों का लाभ 1-1-1973 से देने के लिए कहा गया है। भव जब कि तृतीय बेतन आयोग का लाभ 1-1-1973 से मिलनेवाला है तो क्या दूसरे बेतन आयोग का लाभ गीछे से देनेवाले है ताकि उन को पूरा-पूरा लाभ मिल सके श्री भन्या उन्हें द्वितीय बेतन आयोग का लाभ कुछ नहीं मिलेगा?

SHRI A C GEORGE The position is that normally the Khadi and Village Industries Commission do not run trading institutions But in exceptional cases when the State Boards do not come forward to run them the Khadi and Gramdyog Bhavan run them There are only a few such institutions in Delhi Goa Bhopal and a few other places. The Khadi and Gramodyog Bhavan tried to hand over these institutions to the State Boards as has been done in other cases. But it so happened that a proper arrangement could not be made.

MR SPEAKER The hon Minister may be knowing much more but he should be brief and relevant

SHRI A C GEORGE It was in this context that discussion took place and their grievances were taken into consideration. They will be treated on par with other employees of the Commission in every respect.

SHRI T BALAKRISHNIAH May I know whether the Commission in the meeting held on 15-2-1973 took a decision to give all the facilities to the employees of the Khadi Commis-

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sion with effect from 1-1-1973 and, if so, when this is going to be implemented?

SHRI A C GEORGE In the discussion with the employees it has been made clear to them that this has been accepted in principle but a definite date has not been fixed for its implementation

SHRI NAWAL KISHORE SINHA May I know whether the government is aware of the fact that many of the . Khadi and Gramodyog Bhavan associated organisations like the Bihar Rajya Khadi Gramodvog Sangh are facing a crisis because of the disparity in pay scales of the employees of the Commission and of these organisations and that the working of these organisations is at a standstill due to strikes? May I know whether he pro poses to advise the Commission to extend the same facilities which they intend extending to the trading staff to the employees of the Bihar Khadi and Gramodyog Bhavan Sangh and similar institutions?

SHRI A C GEORGE I am not quite sure whether this question arises out of the main question

MR SPFAKER The basic question is disparity in the pay scales I think it comes under (b)

SHRI A C GLORGE This particular group of employees which the hon Member was referring is under the employment of the State Naturally being an autonomous body this is the prerogative of the State Board (Interruption)

भी चन्त्रिका प्रसाद माननीय श्रष्ट्यक जी, 13-11-1972 को भाधा घटे की बहस में मती महोदय न भ्रपने उत्तर मे बताया था कि दूसरे वेतन आयोग की सिफा-रिशो को 1-1-1963 से लागू किया जायगा। क्या सरकार उस को लागू करने जा रही ₹?

SHRI A C GEORGE The earlier half-an-hour discussion was before the re allocation of the work, before the work of Khadı and Village Industries Commission was transferred to the Commerce Ministry So I am aware of that particular reference But I will definitely look into it

SHRI HARI KISHORE SINGH May I know from the Government why these employees of the Khadı Commission who have been working for long have not been made permanent what is the reason behind it? May I also know how many persons are on the temporary list and since when and what is the duration of the service of the oldest employee on the temporary list? Further Sir I would like to know what is the policy of the Gov ernment in this regard whether all the employees who have served for a particular period of time are going to be made permanent or not I also want to know why the recommenda tions of the Second Pay Commission were not applied to the employees of the Khadi Commission

He MR SPEAKER has replied while answering to the previous question

HARI KISHORE Since when are those recommendations going to be applied to them? The Third Pay Commission's report is coming out but the Second Pay Commission's recommendations have not been applied to them

SHRI A C GEORGE I have answered this point earlier Normally it is not the policy of the Commission to run trade institutions

SHRI HARI KISHORE SINGH He has not replied to my questions

MR SPEAKER When you put such a long question, everybody gets lost in that Put a straight, simple question so that he may be pinned down

SHRI HARI KISHORE SINGH: May I know whether the Government is going to make the employees who are on the temporary list for long permanent or not and whether the Government is going to apply the Second Pay Commission's recommendations to them or not and if so, since when?

SHRI A. C. GEORGE: The employees being permanent or temporary is decided by the nature of the job. This matter has to be looked into in depth.

About the Second Pay Commission's recommendations. I have already answered while replying to an earlier question.

SHRI DINEN BHATTACHARYYA:
May I know whether the Delhi Khadi
Gramodyog Bhavan employees very
often raise the issue of corruption in
the institution—and corruption cases
were also referred to the Government
—and if so, whether any inquiry was
set up? May I also know whether, in
the present dispute also, they have
referred to some of the corruptions on
the institution and if so, what is the
Government going to do?

SHRI A. C. GEORGE: If there are some specific allegations, we will definitely look into them.

## Areas Selected as Centres of Intensive Development under Credit Project of State Bank of India

- \*447. SHRI RANABAHADUR SINGH: Will the Minister of FINANCE be pleased to state:
- (a) how many areas in the country have been selected as Centres of intensive development under the Credit Project of the State Bank of India;
- (b) the salient features of this scheme; and
- (c) how does it seek to benefit the small farmers of marginal lands?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) As at the end of December, 1972, 111 centres were selected by the State Bank of India and 158 centres by the State Bank of India Group as a whole for intensive financing of agriculture.

- (b) A statement is laid on the Table of the House,
- (c) The scheme is being tried out mostly in areas where special schemes like Small Farmers Development Agency/Marginal Farmers and Agricultural Labourers Agency are in operation. All viable and potentially viable farmers in the area of operation of these selected centres are intended to be covered through the Agricultural Development Branches of the banks.

## Statement

The salient features of the scheme are as follows:

- (i) The Centres are selected in areas covered by special schemes such as Small Farmers Development Agency/Marginal Farmers and Agricultural Labourers Agency, integrated dry land agricultural development projects, multiple cropping programme, electrification schemes of Rural Electrification Corporation, and in their lead districts.
- (ii) Each of these centres is ultimately expected to cover up to 100 villages.
- (iii) Surrounding areas of each of these centres are surveyed by the technical staff of the bank for preparing special schemes.
- (iv) Special schemes are prepared to provide finance for agriculture and other activities in accordance with the assessed needs of the cluster(s) of villages covered by each centre.
- (v) Crop loans and finance for allied agricultural and non-agricultural activities are provided by the bank, for the term loan requirements, the bank would spower schemes eligible